MINISTRY OF CORPORATE AFFAIRS NOTIFICATION

New Delhi, the 31st March, 2014

- G.S.R. 248(E).— In exercise of the powers conferred under Sections 77, 78, 79, 81, 82, 83, 84, 85, 87 read with Section 469 of the Companies Act, 2013 (18 of 2013) and in supersession of the Companies (Central Government's) General Rules and Forms, 1956 or any other relevant rules prescribed under the Companies Act, 1956 (1 of 1956) on matters covered under these rules, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:—
- 1. Short title and commencement.- (1) These rules may be called the Companies (Registration of Charges) Rules, 2014.
 - (2) They shall come into force on the 1st day of April, 2014.
- 2. **Definitions.-** (1) In these rules, unless the context otherwise requires,-
 - (a) "Act" means the Companies Act, 2013 (18 of 2013);
 - (b) "Annexure" means the Annexure appended to these rules;
 - (c) "Fees" means the fees as specified in the Companies (Registration offices and fees) Rules, 2014;
 - (d) "Form" or "eforms" means form set forth in Annexure to these rules which shall be used for the matter to which it relates;
 - (e) "Regional Director" means the person appointed by the Central Government in the Ministry of Corporate Affairs as a Regional Director;
 - (f) "section" means the section of the Act.
 - (2) Words and expressions used in these rules but not defined and defined in the Act or in Companies (Specification of definitions details) Rules, 2014 shall have the meanings respectively assigned to them in the Act and said rules.
- **3. Registration of creation or modification of charge.** (1) For registration of charge as provided in subsection (1) of Section 77, Section 78 and Section 79, the particulars of the charge together with a copy of the instrument, if any, creating or modifying the charge in **Form No.CHG-1** (for other than Debentures) or **Form No.CHG-9** (for debentures), as the case may be, duly signed by the company and the charge holder and filed with the Registrar within a period of thirty days of the date of creation or modification of charge along with the fee.
- (2) If the particulars of a charge are not filed within the aforesaid period, but filed within a period of three hundred days of the date of such creation or modification, the additional fee shall be levied.
- (3) If the company fails to register the particulars of the charge with the Registrar within the period of thirty days of its creation or modification, the particulars of the charge together with a copy of the instrument, if any, creating or modifying such charge may be filed by the charge-holder, in **Form No.CHG-1** or **Form No.CHG-9**, as the case may be, duly signed along with fee.
- (4) A copy of every instrument evidencing any creation or modification of charge and required to be filed with the Registrar in pursuance of Section 77, 78 or 79 shall be verified as follows-
 - (a) where the instrument or deed relates solely to the property situated outside India, the copy shall be verified by a certificate issued either under the seal of the company, or under the hand of any director or company secretary of the company or an authorised officer of the charge holder or under the hand of some person other than the company who is interested in the mortgage or charge;
 - (b) where the instrument or deed relates, whether wholly or partly, to the property situated in India, the copy shall be verified by a certificate issued under the hand of any director or company secretary of the company or an authorised officer of the charge holder.
- **4. Condonation of delay by Registrar.-**(1) The Registrar may, on being satisfied that the company had sufficient cause for not filing the particulars and instrument of charge, if any, within a period of thirty days of the date of creation of the charge, allow the registration of the same after thirty days but within a period of three hundred days of the date of such creation of charge or modification of charge on payment of additional fee.
- (2) The application for delay shall be made in **Form No.CHG-1** and supported by a declaration from the company signed by its secretary or director that such belated filing shall not adversely affect rights of any other intervening creditors of the company.

- **5. Application of rules in certain matters.-** The provisions of rule 4 shall apply, *mutatis mutandis*, to the registration of charge on any property acquired subject to such charge and modification of charge under Section 79 of the Act.
- **6. Certificate of registration. -**(1) Where a charge is registered with the Registrar under sub-section (1) of Section 77 or section 78, he shall issue a certificate of registration of such charge in Form No.CHG-2
- (2) Where the particulars of modification of charge is registered under section 79, the Registrar shall issue a certificate of modification of charge in Form No. **CHG-3**
- (3) The certificate issued by the Registrar under sub-rule (1) and sub-rule (2) shall be conclusive evidence that the requirements of Chapter VI of the Act and the rules made thereunder as to registration of creation or modification of charge, as the case may be, have been complied with.
- **7. Register of charges to be kept by the Registrar.** (1) The particulars of charges maintained on the Ministry of Corporate Affairs portal (www.mca.gov.in/MCA21)shall be deemed to be the register of charges for the purposes of Section 81 of the Act.
 - (2) The register shall be open to inspection by any person on payment of fee.
- **8. Satisfaction of charge.-** (1) A company shall within a period of thirty days from the date of the payment or satisfaction in full of any charge registered under Chapter VI, give intimation of the same to the Registrar in Form No.**CHG-4** along with the fee.
- (2) Where the Registrar enters a memorandum of satisfaction of charge in full in pursuance of Section 82 or 83, he shall issue a certificate of registration of satisfaction of charge in Form No.CHG-5.
- **9. Intimation of appointment of Receiver or Manager.-** The notice of appointment or cessation of a receiver of, or of a person to manage, the property, subject to charge, of a company shall be filed with the Registrar in Form No. **CHG.6** along with fee.
- 10. Company's register of charges.- (1) Every company shall keep at its registered office a register of charges in Form No. CHG.7 and enter therein particulars of all the charges registered with the Registrar on any of the property, assets or undertaking of the company and the particulars of any property acquired subject to a charge as well as particulars of any modification of a charge and satisfaction of charge.
- (2) The entries in the register of charges maintained by the company shall be made forthwith after the creation, modification or satisfaction of charge, as the case may be.
- (3) Entries in the register shall be authenticated by a director or the secretary of the company or any other person authorised by the Board for the purpose.
- (4) The register of charges shall be preserved permanently and the instrument creating a charge or modification thereon shall be preserved for a period of eight years from the date of satisfaction of charge by the company.
- 11. Register open for inspection.- The register of charges and the instrument of charges kept by the company shall be open for inspection-
 - (a) by any member or creditor of the company without fees;
 - (b) by any other person on payment of fee.
- 12. Condonation of delay and rectification of register of charges.- (1) Where the instrument creating or modifying a charge is not filed within a period of three hundred days from the date of its creation (including acquisition of a property subject to a charge) or modification and where the satisfaction of the charge is not filed within thirty days from the date on which such payment of satisfaction, the Registrar shall not register the same unless the delay is condoned by the Central Government.
- (2) The application for condonation of delay and for such other matters covered in sub-clause (a),(b) and (c) of clause (i) of sub-section (1) of Section 87 of the Act shall be filed with the Central Government in Form No.CHG-8 along with the fee.
- (3) The order passed by the Central Government under sub-section (1) of section 87 of the Act shall be required to be filed with the Registrar in **Form No.INC.28** along with the fee as per the conditions stipulated in the said order.

[Pursuant to sections 77,78 and 79 and pursuant to Section 384 read with 77,78 and 79 of the Companies



Form for registration of creation, modification of charge (other than those related to debentures) including particulars of modification of charge by **Asset Reconstruction Company in terms**

	Act, 2013 and Rule 3 (1) of the Companies(Registration of Charges) Rules 2014]	Fi	Securitization and Reconstruction of nancial Assets and Enforcement of urities Interest Act, 2002 (SARFAESI)
F	orm Language o English o Hindi		
R	efer the instruction kit for filing the f	orm.	
1.	(a) *Corporate identity number (CIN) or		
	registration number (FCRN) of the (b) Global Location Number (GLN) of co	· •	Pre-fill
2.	(a) Name of the company		
	(b) Address of the registered office or pr	incipal place of business i	n India of the company
	(c) email id of the company		
3.	(a) *This form is for registration of		
	☐ Creation of charge ☐ Modification	of charge	
	(b) Charge ID of the charge to be modifi	ed.	
	(c) SRN of form INC.28		
4.	*Whether the applicant is $\ \square$ The compar	ny The charge holder	
5.	Whether the form is being filed		
(i) *Beyond 30 days but within 300 days f	rom the date of creation o	or modification \Box Yes \Box No
(ii) If yes, give reasons for the delay and r	mention the duration of de	elay
,	ii) Beyond 300 days □ Yes □ No		
((if yes, an application will be required to	be made to Central Gov	ernment for extension of further time)
6.	(a) Whether charge is modified in favour	of asset reconstruction c	ompany (ARC) or assignee
	$\hfill \Box$ Yes $\hfill \Box$ No (b) Whether charge holder is authorised	to assign the charge as pe	er the charge agreement $\ \square$ Yes $\ \square$ No
7.	(a) *Date of the instrument creating or r	modifying the charge	
	(b) *Nature, description and brief particular		creating or modifying the charge
		•	
	(c) *Whether charge is created or modifi	ed outside India 🏻 Yes 🗀	No
8.	Type of charge		
	*(a) A charge on		
	\square Uncalled share capital	☐ Calls made but not p	aid ☐ Immovable property or any interest therein
	☐ Movable property (not being	\square Floating charge	☐ Motor Vehicle
	pledge) ☐ Any property for securing the issue of secured deposits	☐ Goodwill	(Hypothecation) □ Patent
	☐ Licence under a patent	☐ Trade mark	☐ Copyright
	□ Book dehts	☐ Shin or any share in	a ☐ Solely of Property situated

		ship	outside India
□ Ot	ners		
(h) 75 · ·			
(b) If others,	specify		
` ,	er consortium finance is invo	lved 🗆 Yes	□ No
	Lead Banker's name		
	er joint charge is involved	□ Yes □ No	
	of charge holder(s)		
(Note: If m	ore than one charge holder i charge, particulars of proper	nvolved then at tv charged, amo	tach the names of charge holders, details of extent punt secured)
	3 / 1	, 3 ,	•
		ase charge is	modified in favour of ARC or assignee, enter the
	f ARC or assignee)		
Category			
If others, sp	ecify		
			Get List of Charge holders
Name			
In case of ot	hers, specify		
CIN, if applic		Dre-	fill
*Name			
Address *Li			
	e II		
*City			
*State			*ISO country code
Country			
*Pin code			
*e-mail id			
11. (a) *Amoun	t secured by the charge (in F	Rs.)	
(In case t	he amount is in foreign curre	ency, rupee equ	ivalent to be stated) by the charge after such modification)
	ecured by the charge in wor		by the charge after such modification)
(c) In case a	mount secured by the charge	e is in foreign cu	irrency, mention details
12. Brief particu	lars of the principal terms ar	nd conditions an	d extent and operation of the charge
(a) *Rate of	interest		
(b) *Terms (of repayment		
(c) *Margin			
	_		

	(d) *Extent and operation of the charge
	(e) Others
	L	
13.	In th	case of acquisition of property, subjected to charge, furnish the details relating to the existing charge on e property so acquired
) Date of instrument creating or evidencing the charge
	(D) Description of the instrument creating or evidencing the charge
	(c) Date of acquisition of the property
	(d) Amount of the charge (in Rs.)
	(e) Particulars of the property charged
14	*0	Short particulars of the property or asset(s) charged (including complete address and location of the
	ŗ	oroperty)
	(i	
	(i	i)
	(i	ii)
	(i	v)
	(\	y)
	(\	ri)
	(١	rii)
	(\	viii)
		x)
	()	
15.	(a) *Whether any of the property or interest therein under reference is not registered in the name of the company $\ \square$ Yes $\ \square$ No
	(b) If yes, name of the person in whose name it is registered
		1

16.	Date	of creation/l	ast modi	ification prior to th	e present modificatio	n [
17.	Partio	culars of the	present		se ensure that the co		lars are entered as t	he same
	Silali	be displayed	in the c	ertificate of filodii	ication of charge)			
Atta (1) (2) (3) (4)	Ins in c cha Par	strument(s) trument(s) e ase of acqui rge togethe	videncin sition of with the I joint ch	property which is e instrument evide arge holders;	of charge; ification of charge already subject to encing such acquisition	ns;		
					Declaration			_
	made comp as pe of the place furth a) th	thereunder lied with. I a r the attached attached ch of business er declare the e delay in fi	o sign thi in respe ilso decla ed charge narge ins in India iat: ing the p	s form and declar ct of the subject nare that all the infi- e instrument(s) or trument(s) or doc of the company.	the Company vide ree that all the requirementater of this form and ormation given herein document(s) and not ument(s) is/ are availation/modification, was tof a nature to prese	nents of Com d matters ind above is tru thing materia able at the r	npanies Act, 2013 an cidental thereto have le, correct and comp al has been suppress registered office or pro- pr due to inadverten	e been lete and sed. A copy rincipal ce or some
				ors of the compan				
(1		prejudice v elay is conde		e caused to the cl	narge holder(s) or an	y other cred	ditor(s) of the comp	any, if the
((si				d any other charge(s) resent charge, for wh			
((rying on the but the company ha	siness as on the ve commenced or are		ling this applicatio	n and no
(ere is no liti ed;	gation pr	oceedings pendin	g before any court of	law for whic	h condonation of del	ay is being
(1		e company egistrar of Co			riking off the name	e of the co	ompany from the i	register of
To b	e dig	itally signe	d by					
				ary or CEO or CFO e (In case of a for	(In case of an Indian eign company)	company)	DSC Box	
Desi	gnatio	on						
	DIN of the director; DIN or PAN of the manager or CEO or CFO or authorised representative; or membership number of company secretary							
					Declaration			
is/ar	e ava	ilable with t	he charg	e holder and/or a	ent(s) or document(ssignee and all the inf y stated. I/we am/are	formation ar	nd particulars mention	ned above
To b	e dig	itally signe	d by	DSC Box				
	ge Ho	older e charge hol	der					
To b	e dig	itally signe	ed by	DSC Box				

ARC or assignee PAN of the ARC or assignee	
To be digitally signed by DSC Box	
Designation	
PAN	
	of Section 447, section 448 and 449 of the Companies fraud, punishment for false statement and punishment
Modify Check Form	Prescrutiny Submit
For office use only:	Affix filing details
eForm Service request number (SRN)	eForm filing date (DD/MM/YYYY)
Digital signature of the authorising officer	
This e-Form is hereby registered	Confirm submission
Date of signing	(DD/MM/YYYY)
OR	
This eForm has been taken on file maintained by t statement of correctness given by the filing comp	he registrar of companies through electronic mode and on the basis of any

Form No. CHG-2
Certificate of registration of charge
[Pursuant to sections 77(1) and 78 of the Companies Act, 2013 and sub-rule (1) of 6 of the Companies (Registration of Charges) Rules, 2014]
Corporate identity number (CIN) or foreign company registration number of the company (FCRN) of the company:
GLN:
Name of the company:
Charge Identification No.:
This is to certify that pursuant to the provisions contained in Chapter VI of the Companies Act, 2013, the above mentioned charge dated the day of two thousand, created by the above named company/, on behalf of the company in favour of to secure the amount of rupees has been registered and assigned a Charge Identification Number as mentioned above in the Register of Charges, in accordance with the provisions contained in that behalf in Chapter VI of the said Act.
Given under my hand and seal, at(place), thisday oftwo thousand
Registrar of Companies

Form No. CHG-3 Certificate of registration of modification of charge [Pursuant to section 79(b) of the Companies Act 2013 and subrule (2) of rule 6 of the Companies (Registration of Charges) Rules, 2014 Corporate identity number (CIN) or foreign company registration number (FCRN) of the company: Name of the company: Charge Identification No.: This is to certify that pursuant to the provisions contained in Chapter VI of the Companies Act 2013, the above charge dated the...... Day of 20... created in favour ofto secure the amount of Rs._____ has been modified in the following manner: Brief particulars of the modification: (as appearing in Form No. 6.1 filed for modification of charge) and the above modification has been registered and assigned a Charge Identification Number as mentioned above in the Register of Charges, in accordance with the provisions contained in that behalf in Chapter VI of the said Act. Given under my hand at(place), this _____day of ____two thousand ___ Registrar of Companies

FORM NO. CHG.4

[Pursuant to section 82(1) of the Companies Act, 2013 and Rule 8(1) of the Companies (Registration of charges)Rules 2014]



Particulars for satisfaction of charge thereof

4. (a) (i)*Whether the form is being filed beyond 30 days □ Yes □ No						
If yes, give reasons for the delay and mention the duration of delay						
(ii) *Whether the applicant is o Company o Charge holder (b) *SRN of Form CHG.4 filed for satisfaction of charge (c) *SRN of Form INC.28						
(c) "Skill of Form INC.26"						
*Whether charge is satisfied in favour of asset reconstruction company (ARC) or assignee *Charge creation identification (ID) number Pre-fill (a) Particulars of the charge holder or ARC or assignee *Name of chargeholder* *Name of chargeholder*						
In case of others, CIN, if applicable						
Name Pre-fill						
Address						
e-mail ID						
(b) Particulars of creation of original charge and subsequent modifications						
(i) Charge creation date (DD/MM/YYYY)						
(ii) Charge last modified date (DD/MM/YYYY)						
(iii) *Final amount secured (In case the amount is in foreign currency, rupee equivalent to be stated) (in Rs.)						
(iv) Amount secured by the charge in words						
(v) In case amount secured by the charge is in foreign currency, mention details						
7. *Date of Satisfaction of charge in full Attachments 1. *Letter of the charge holder stating that the amount has been satisfied;						
2. Order of the Central Government;						
3. Optional attachment(s)						
Declaration						
I am authorized by the Board of Directors of the Company vide resolution not dated* to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I also declare that all the information given herein above is true, correct and complete and as per the attached						

	charge instrument(s) or document(s) and nothing material has been suppressed.	
	I further declare that:	
	1. the delay in filing the particulars of satisfaction, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders of creditors of the company;	
	2. no prejudice would be caused to the charge holder(s) or any other creditor(s) of the company, if the dela is condoned;	эу
	3. the company has not created or modified any other charge(s) whatsoever on the assets of the companisince the satisfaction of the present charge, for which the application for condonation of delay is being filed.	
	4. the company is carrying on the business as on the date of filing this application and reproceedings to wind-up the company have commenced or are pending against the company;	าด
	5. there is no litigation proceedings pending before any court of law for which condonation of delay is bein filed;	ng
	6. the company has not applied for striking off the name of the company from the register of Registrar of Companies	of
То	be digitally signed by DSC Box	
	rector or manager or company secretary or CEO or CFO (in case of an Indian company) an authorised representative(in case of a foreign company)	
De	signation	
	N of the director;or DIN or PAN of the manager or CEO or CFO or authorised presentative; or Membership numberof the company secretary	
wh me	Declaration we confirm that the attached charge instrument(s) or document(s) is/are true copies of the origin ich is/are available with the charge holder and/or assignee and all the information and particular entioned above are derived there from are concisely and correctly stated I/we am/are duly authorised to sign them.	rs
То	be digitally signed by DSC Box	
Ch	arge Holder (financial institution or bank or debenture holder etc.)	
P/		
Em	nail ID	
То	be digitally signed by	
ΑR	C or assignee DSC Box	
P/	AN .	
Er	nail ID	
То	be digitally signed by DSC Box	
DΛ	N	
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	signation L	

Modify Check Form	Prescrutiny	Submit
For office use only:	Affix filing details	
eForm Service request number (SRN)	eForm filing date	(DD/MM/YYYY)
Digital signature of the authorising officer		
This e-Form is hereby registered	Confirm submission	
Date of signing	(DD/MM/YYYY)	
OR		
This eForm has been taken on file maintained by the regis statement of correctness given by the filing company	strar of companies throug	h electronic mode and on the basis of

Form No. CHG-5 Memorandum of satisfaction of charge Section 82/83 of the Companies Act 2013 and sub-rule (2) of rule 8 of the Companies (Registration of Charges) Rules, 2014 1 (a) Corporate identity number (CIN) or foreign company registration number (FCRN) of the company: (b) GLN 2 (a) Name of the company: (b) Charge Identification Number: This is to certify that pursuant to the provisions contained in Chapter VI of the Companies Act 2013, the above charge for Rs. ______only has been satisfied in full on day of two thousand in accordance with the provisions contained in that behalf in Chapter VI of the said Act. Given under my hand and seal at _____(place), this ______day of ______two thousand _____. Registrar of Companies ______

[Pursuant to section 84(1) and pursuant to Section 384 of the Companies Act, 2013 and Rule 9 of the Companies(Registration of charges) Rules 2014]



Notice of appointment or cessation of receiver or manager

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Form Language o Eng Refer the instruction k				
number of the con	number (CIN) or foreign npany	company registration		Pre-Fill
(b). Global location nur	mber (GLN) of company			
2(a). Name of the compa	any			
(b) Address of the registered office or the principal place business in India of the company	of			
(b) *Type of Notice (O Appointment O Cessa		nager O Person appointed as	s receiver or manager
Particulars of receive	er or manager			
(a).*Income-tax perma	nent account number (P	AN)		
(b).*Name				
(c).*Address Line I				
Line II				
(d).*City				
(e).*State		V		
(f).*Country				
(g).*Pin code				
. *Date of appointment		(DD/MN	1/YYYY)	
6. *Date of Cessation		(DD/MN	1/YYYY)	
7. * Whether the appoin	tment or cessation is O I	Pursuance to an order	of court O Pursuance to any	/ instrument
. (a) Number of charge	s			
b) Pursuance to an orde			1	1
Court reference	Date of Court order (DD/MM/YYYY)	Charge ID	Appointment relating to whole of the property of the company	Appointment relating to income arising from whole of the property of the company
			O Yes O No	O Yes O No

	<i>(</i>)							
	(c) Pursuance to any instrument							
	Description of instrument	Date of instrument (DD/MM/YYYY)	Charge ID	Appointment relating to whole of the property of the company	Appointment relating to income arising from whole of the property of the company			
				O Yes O No	O Yes O No			
	achments							
		appointing receiver/ man	ager; Attachment					
	*Copy of mistrament order;	appointing receiver, man	Attachment					
3.	List of specified prope appointment relates t	erty of the company in ca so specified property of th	se the					
1	company;	erty of the company in ca	so the					
		to income arising from	Attachment					
	specified property of							
	Optional attachment(Attachment					
To Per PA	Declaration I declare that whatever stated above is true correct and complete and nothing material has been suppressed including the attachments to this form. I am duly authorised to sign this form. To be digitally signed by Person appointing receiver or manager PAN To be digitally signed by Receiver or manager PAN Note:Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively							
	Modify	Check Form	Pres	scrutiny	Submit			
	For office use only:			Affix filing details				
	eForm Service reques	t number (SRN)	eForm f	iling date	(DD/MM/YYYY)			
	This e-Form is hereby	registered						
	Digital signature of t	he authorising officer	Confirm	m submission				
	Date of signing		(DD	/MM/YYYY)				

Form No. CHG-7 Register of charges

[Pursuant to section 85 sub-rule (1) of rule 10 of the Companies (Registration of Charges) Rules, 2014]

S.No	Charge ID	Date of creation of char or date of acquisition property subject to char	of	Date of registration of creation of charge	Short description of the property charged
(1)	(2)	(3)		(4)	(5)
secured by the charge		Names and addresses of the charge holder	an	rticulars of the terms d conditions of the arge	Description of the instrument creating the charge
(6)		(7)		(8)	(9)

Date of modification of	Date of registration of	Description of	the Particulars
charge	modification of charge	instrument modifying	the of
		charge	modification
(10)	(11)	(12)	(13)
(-0)	()	()	()

Date of satisfaction	Date of registration of satisfaction	Facts and date of condonation of delay, if any	Reasons for delay in filing for registration of creation, modification or satisfaction of the charge, if any
(14)	(15)	(16)	(17)

[Pursuant to section 77(1) read with 87 of The Companies Act, 2013 and rule 12(2) of The Companies(Registration of charges) Rules 2014]



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Application to Central Government for extension of time for filing particulars or registration of creation / modification / satisfaction of charge OR for rectification of omission or misstatement of any particular in respect of creation/modification/satisfaction of charge

manifestion of the second of t
Form Language o English o Hindi Refer the instruction kit for filing the form. 1. (a)*Corporate identity number (CIN) or foreign company registration number (FCRN) of the company (b) Global Location Number (GLN) of company
2. (a) Name of the company
(b) Address of the registered office or principal place of business in India of the company
(c) e-mail ID of the company
3. *This form is for condonation of
Delay in registration of
Creation of Charge Modification of Charge Satisfaction of Charge
Omission or misstatement of any particular in respect of
Creation of Charge Modification of Charge Satisfaction of Charge
4.*The application is made by □ Company □ Any other interested person
5.*SRN of relevant form O Form CHG.1 O Form CHG.4 O Form CHG.9
6. Charge identification number(ID)
7. (a)*Date of creation/modification/satisfaction of charge entered in the relevant form
(b) *Amount of charge created/modified/satisfied
(c) *Name(s) of the charge holder(s)
(d)*Particulars of the property or asset(s) charged (including complete address and location of the property)
8. *Reasons for delay/omission/misstatement in filing
9. *Details of omission/misstatement and the relief required

Attach	ment(s) List of attac	hments			
1. *Inst	rument creating/modif		Attachment		
char		of Authoricad			
	er of authorisation (in resentative of a foreign		Attachment		
3. Copy	y of resolution of the B		Attachment		
filing		The state of the s	1		
	ne application and appo esentative, if any;	Inting the authorize	ea		
4. Affid	lavit;		Attachment		
	firmation from the Cha		Attachment		
	nce Sheet and Annual in which form was file		Attachment		
	fication is done (if con		Attachment		
	onal attachment, (if an		Attachment		Remove attachment
				_	
		Declarat	tion (if applicant is compa	ny)	
□ do:	colomply declare that i	om tho <mark>/Drop down</mark>	ı: values- director or mana	gor or company se	ocrotary or CEO or CEO or
	authorised representat		1: Values- ullector of mana	ger or company s	ecretary or CLO or Cro or
□ and	it is further declared t	that			
1.	the delay in filing t	the particulars of (creation/modification/eatisf	inction or omissi	on or misstatement was
1.	accidental or due to i	inadvertence or som		nd are or is not of	on or misstatement, was f a nature to prejudice the
2.	no prejudice would be condoned or omission			creditor(s) of the	e company, if the delay is
3.					sets of the company, since donation of delay is being
4.	the company is comproceedings to wind-to-		ousiness as on the over commenced or are pend	•	this application and no impany;
5.	there is no litigation filed;	proceedings is pen	ding before any court of la	aw for which con	donation of delay is being
6.	the company has Registrar of Companio		striking off the name	of the company	y from the Register of
To be c	ligitally signed by				
Director	or manager or compa		or CFO (In case of an Ind e of a foreign company)	ian DS (C Box
Designa	ition				
	the director; or DIN or sed representative; or l		or CEO or CFO orr of the company secretary	у	
	De	claration (if applic	cant is any person other tha	an the company)	
I confirm that the delay in filing the particulars of creation/modification/satisfaction or omission or misstatement, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors of the company and all the information and particulars mentioned above					
	harge holder, sharehol cisely and correctly sta		the company and all the ir	nformation and pa	articulars mentioned above
		DSC Box			
lo be d	ligitally signed by	DSC DOX			

Charge Holder PAN			
To be digitally signed by	DSC Box		
ARC or assignee PAN	DSC Box		
To be digitally signed by Designation PAN	DSC BOX		
		Section 447, Sections 448 and punishment for false stateme	
Modify	Check Form	Prescrutiny	Submit
For office use only :		Affix filing details	
eForm Service request no	umber (SRN)	eForm filing date	(DD/MM/YYYY)
Digital signature of the a This e-Form is hereby app			
This e-Form is hereby reje	ected	Confirm Submission	
Date of signing		(DD/MM/YYYY)	

[Pursuant to sections 71(3), 77, 78 & 79 and pursuant to Section 384 read with 71(3), 77,78 and 79 of The Companies Act, 2013 and Rule 3of The Companies (Registration of charges) Rules, 2014]



Application for registration of creation or modification of charge for debentures or rectification of particulars filed in respect of creation or modification of charge for debentures

o Any other instrument

Form Language o English o Hindi

(b) *Type of debentures

Refer the instruction kit for filin	ig the form.		
1.(a) *Corporate identity number (registration number (FCRN)	, , ,		Pre-fill
(b) Global location number (GLI	N) of company		
2.(a) Name of the company			
(b) Address of the			
registered office or of the principal place of business in India of the company			
(c) e-mail ID of the company			
3. (a) *This form is for o Creation	of charge o Modification o	f charge o Rectification of charge	

o Debenture Stock

o Bond

o Debentures

(c) SRN of the form for which rectification is being filed (d) Charge ID of the charge to be modified or rectified (e) SRN of form INC. 28
(f) Rectification to be made in regard to
□ Type of debentures □ Number of trustees or debenture holders
□Particulars related to series of debentures □ Particulars related to present issue of series
□ Amount secured by charge □Description/ Particulars of property charged
$_{\square}$ Principal terms and conditions, extent and operation of charge $_{\square}$ Extent of charge
□ Particulars of commissions, allowances or discount
4. (a)*whetherapplicant is □ Company □ Trustee of debenture holders or charge holder (b) Whether the form is being filed (i) *Beyond 30 days but within 300 days from the date of creation or modification □ Yes □ No (ii) If yes, give reasons for the delay and mention the duration of delay
(iii) Beyond 300 days
Particulars of the trustee of debenture holders or charge holder (in case charge is modified in favour of ARC or assignee, enter the particulars of ARC or assignee) Get List of Charge holders
Name In case of others, specify CIN, if applicable Pre-fill
*Name
Address *Line I
Line II
*City
*City *State *ISO country code

7. Whether the charge is for	6.* Date of creation of charge		(DD/N/N/A/\	/// /		
(a) Whether the series of debentures are registered with the Registrar of Companies (RoC) Yes No (b) If yes, (i) The total amount secured by the whole series (in Rs.) (ii) Date of registration of series (DD/MM/YYYY) (b) "Amount of present issue of series (amount secured by the charge) (in Rs.) (In case of modification of charge, enter the amount secured by the charge after such modification) (c) Amount secured by the charge in words 0. " Date of resolution authorising the issue of the series (DD/MM/YYYY) 1.(a) "Description of the property charged indicating whether it is a charge on Uncalled share capital Calls made but not paid Immovable property or any interest therein Motor Vehicle (Hypothecation) pledge) How property for securing the Issue of secured deposits Uncere under a patent Trade mark Copyright Book debts Ship or any share in a Solely of Property situated outside India (c) "Particulars of the property charged (including location of the property) 2. "Brief of the principal terms and conditions, (including rate of interest, date of redemption and creation of				•	n a series of d	ahanturas
(b) If yes, (i) The total amount secured by the whole series (in Rs.) (ii) Date of present issue of series (DD/MM/YYYY) (b) *Amount of present issue of series (amount secured by the charge) (in Rs.) (In case of modification of charge, enter the amount secured by the charge after such modification) (c) Amount secured by the charge in words 0. * Date of resolution authorising the issue of the series (DD/MM/YYYY) 1.(a) *Description of the property charged indicating whether it is a charge on Immovable property or any interest therein Motor Vehicle (Hypothecation) Patent Immovable property or any interest therein Immovable property or any interest Immovab	. Whether the charge is for Ent	ire series of dependir	es (An	y issue ii	n a senes or d	epentures
(ii) Date of registration of series	. ,	•		ompanie	s (RoC)	Yes O No
(a) *Date of present issue of series			in Rs.)			
(b) *Amount of present issue of series (amount secured by the charge) (In case of modification of charge, enter the amount secured by the charge after such modification) (c) Amount secured by the charge in words O. * Date of resolution authorising the issue of the series	(ii) Date of registration of s	eries				(DD/MM/YYYY
(In case of modification of charge, enter the amount secured by the charge after such modification) (c) Amount secured by the charge in words 0.* Date of resolution authorising the issue of the series	. (a) *Date of present issue of series		(DD/MM/Y	YYYY)	
(c) Amount secured by the charge in words O. Date of resolution authorising the issue of the series	• •	•				
0. Date of resolution authorising the issue of the series			ed by the c	harge afte	er such modifica	ation)
1.(a) *Description of the property charged indicating whether it is a charge on Uncalled share capital	(c) Amount secured by the charge in v	vords				
1.(a) *Description of the property charged indicating whether it is a charge on Uncalled share capital						
1.(a) *Description of the property charged indicating whether it is a charge on Uncalled share capital						
1.(a) *Description of the property charged indicating whether it is a charge on Uncalled share capital	0.* Date of resolution authorising the is	sue of the series			(DD/MM/	YYYY)
Uncalled share capital	1 (a) *Description of the property charg	ed indicating whether it	is a charge	on		,
Movable property (not being pledge)		_	_	□ Imn		ty or any
Any property for securing the issue of secured deposits Licence under a patent Trade mark Copyright Book debts Ship or any share in a Solely of Property situated outside India Others (b) If others, specify Copyright Ship or any share in a ship outside India Others (c) *Particulars of the property charged (including location of the property)		g 🗆 Floating charge	<u>!</u>			othecation)
Licence under a patent	☐ Any property for securing the	ne 🗆 Goodwill		□ Pate	ent	
Ship outside India Others (b) If others, specify (c) *Particulars of the property charged (including location of the property) 2. * Brief of the principal terms and conditions, (including rate of interest, date of redemption and creation of		\square Trade mark		□ Сор	yright	
Others (b) If others, specify (c) *Particulars of the property charged (including location of the property) 2. * Brief of the principal terms and conditions, (including rate of interest, date of redemption and creation of	☐ Book debts		are in a			situated
(c) *Particulars of the property charged (including location of the property) 2.* Brief of the principal terms and conditions, (including rate of interest, date of redemption and creation of		- -				
2.* Brief of the principal terms and conditions, (including rate of interest, date of redemption and creation of	(b) II others, specify					
2.* Brief of the principal terms and conditions, (including rate of interest, date of redemption and creation of						
	(c) *Particulars of the property charge	d (including location of t	he property	′)		
	2.* Brief of the principal terms and cond	itions, (including rate of	interest, da	ate of red	emption and cre	eation of

13.★ Particulars as to amount or rate percent of the commission, allowances or discount (if an either directly or indirectly by the company to any person(s) in consideration of their subscrubes, whether absolutely or conditionally, or procuring or agreeing to procure subscrupe or conditional, for any of the debentures included in this return.	ribing or agree	ing to
Modification of charge	_	
14.(a) *Whether charge is modified in favour of asset reconstruction company(ARC) or assigned	e (Yes	○ No
(b) Whether trustee of debenture holders or charge holder is authorised to assign the charg	e O Yes	○ No
15.(a) *Description of the instrument modifying the charge		
(b) *Date of instrument modifying the charge (DD/N	M/YYYY)	
16. *Particulars of the present modification		
(Please ensure that correct particulars are entered as the same shall be displayed in the cocharge)	rtificate of mod	ification of
tachment(s)	List of att	tachments
Copy of resolution authorising the issue of debenture series; Instrument(s) of creation or modification of charge; Attachment		
) Order of the Central Government for rectification of charge; Attachment		
) Optional attachments, if any Attachment	Remove a	attachment
Declaration		
I am authorized by the Board of Directors of the Company vide resolution number.* to sign this form and declare that all the requirements of Companies Act, 2013 and the respect of the subject matter of this form and matters incidental thereto have been conthat all the information given herein above is true, correct and complete and as per the instrument(s) or document(s) and nothing material has been suppressed. A copy of the instrument(s) or document(s) is/ are available at the registered office or principal place company.	nplied with. I a attached char attached char	nereunder ir also declare rge rge
I further declare that:) the delay in filing the particulars of creation/modification, was accidental or due to i		

condoned; (c) the company has not created or modified any other charge(s) whatsoever on the assets of the company, since the					
creation /modification of the present charge, for which the application for condonation of delay is being filed; (d) the company is carrying on the business as on the date of filing this application and no proceedings to wind-up					
the company have commenced or are pending against the company;					
(e) there is no litigation proceedings pending before any court of law for which condonation of delay is being filed; (f) the company has not applied for striking off the name of the company from the register of Registrar of					
Companies.					
To be digitally signed by					
Director or manager or secretary or CEO or CFO (In case of an Indian company) or an authorised representative (In case of a foreign company)					
Designation					
DIN of the director; DIN or PAN of themanager or CEO or CFO or					
Authorised representative; or membership numberof company secretary					
Declaration I/we confirm that the attached charge instrument(s) or document(s) is/are true copies of the original which					
is/are available with the charge holder and/or assignee and all the information and particulars mentioned above are derived there from are concisely and correctly stated. I/we am/are duly authorised to sign this form.					
To be digitally signed by DSC Box					
Trustee of debenture holders or Charge Holder PAN					
To be digitally signed by DSC Box					
DOC DUA					
ARC or assignee					
ARC or assignee					
ARC or assignee PAN					
ARC or assignee PAN To be digitally signed by DSC Box					
ARC or assignee PAN To be digitally signed by DSC Box Designation PAN					
ARC or assignee PAN To be digitally signed by DSC Box Designation PAN Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false					
ARC or assignee PAN To be digitally signed by DSC Box Designation PAN Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act,					
ARC or assignee PAN To be digitally signed by DSC Box Designation PAN Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false					
ARC or assignee PAN To be digitally signed by DSC Box Designation PAN Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false evidence respectively					
ARC or assignee PAN To be digitally signed by DSC Box Designation PAN Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false evidence respectively Modify Check Form Prescrutiny Submit					
ARC or assignee PAN To be digitally signed by DSC Box Designation PAN Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively Modify Check Form Prescrutiny Submit Affix filing details					
ARC or assignee PAN To be digitally signed by DSC Box Designation PAN Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively Modify Check Form Prescrutiny Submit For office use only: affix filing details eForm Service request number (SRN) eForm filing date (DD/MM/YYYY)					
ARC or assignee PAN To be digitally signed by DSC Box Designation PAN Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively Modify Check Form Prescrutiny Submit For office use only: Affix filing details eForm Service request number (SRN) Digital signature of the authorising officer					
ARC or assignee PAN To be digitally signed by DSC Box Designation PAN Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively Modify Check Form Prescrutiny Submit For office use only: eForm Service request number (SRN) Digital signature of the authorising officer This e-Form is hereby registered Confirm submission					

[F. No. 01/10/2013 CL-V] RENUKA KUMAR, Jt. Secy.

उपर्युक्त ब्यौरों (अनुलग्न(कों) सहित) को सत्यापित किया है और उन्हें सत्य, सही एवं पूर्ण पाया है और इस प्ररूप से संबंधित किसी सूचना को छिपाया नहीं गया है। मैं यह भी प्रमाणित करता हूं कि :

- उक्त रिकार्डों को कंपनी के अपेक्षित अधिकारियों द्वारा उचित रूप से तैयार एवं हस्ताक्षर किया गया है और उन्हें कंपनी अधिनियम, 2013 (2013 का 18) के संगत उपबंधों के अनुसार रखा गया है और उन्हें उचित क्रम में पाया गया है।
- II. सभी अपेक्षित अनुलग्नकों को, पूर्ण और स्पष्ट रूप हैं, से संलग्न किया गया है।

डिजीटल हस्ताक्षर किए जाएं	
□ चार्टर्ड अकाउंटेंट (पूर्ण कालिक अभ्यासरत) या	[डीएससीबॉक्स]
□ लागत लेखापाल (पूर्ण कालिक अभ्यासरत) या	
□ कंपनी सचिव (पूर्ण कालिक अभ्यासरत)	
क्या सहायक है या फेलो है	
□ सहायक 🗆 फेलो	
सदस्यता संख्या	
प्रैक्टिस संख्या का प्रमाण पत्र	
	सेव करें प्रस्तुत करें
टिप्पण : कंपनी अधिनियम, 2013 (2013 का 18) की धारा 447, धारा 4	48 और धारा 449 के उपबंधों की ओर ध्यान केन्द्रित
किया जाता है जिनमें क्रमशः धोखाधड़ी के लिए दंड, गलत विवरण/प्रमाण	। पत्र के लिए दंड और गलत साक्ष्यों के लिए दंड का
उपबंध है।	
सिर्फ कार्यालय उपयोग के लिएः	
ई-फॉर्म सेवा अनुरोध सं. (एसआरएन)	
ई–फॉर्म जमा करने की तारीख(दिन/मास/वर्ष)	
प्राधिकृत करने वाले अधिकारी के डिजीटल हस्ताक्षर	
हस्ताक्षर की तारीख(दिन/मास/वर्ष)	
	[फा. सं. 01/10/2013-सीएल V]
	मनोज पाण्डेय, संयुक्त सचिव

टिप्पण: मूल नियम, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में सा.का.नि. 248(अ), तारीख 31 मार्च, 2014 द्वारा प्रकाशित किए गए थे और पश्चातवर्ती संशोधन निम्नलिखित अधिसूचनाओं द्वारा किए गए, अर्थात्:-

क्रम संख्या	अधिसूचना संख्या	अधिसूचना की तारीख
1.	सा.का.नि. 440(अ)	29 मई, 2015
2.	सा.का.नि. 339(अ)	7 अप्रैल, 2017
3.	सा.का.नि. 614(अ)	5 जुलाई, 2018
4.	सा.का.नि. 1218(अ)	18 दिसंबर, 2018
5.	सा.का.नि. 342(अ)	30 अप्रैल, 2019, और
6.	सा.का.नि. 320(अ)	27 अप्रैल, 2022

MINISTRY OF CORPORATE AFFAIRS NOTIFICATION

New Delhi, the 29th August, 2022

G.S.R. 664(E).—In exercise of the powers conferred by sections 77,78, 79,81,82,84,85,87 read with sub-sections (1) and (2) of section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Registration of Charges) Rules, 2014, namely:—

1. Short title and Commencement. - (1) These rules may be called the Companies (Registration of Charges) Second Amendment Rules, 2022.

[भाग II—खण्ड 3(i)] भारत का राजपत्र : असाधारण 21

- (2) They shall come into force from the date of their publication in the Official Gazette.
- 2. In the Companies (Registration of Charges) Rules, 2014 (hereinafter referred to as the said rules), after rule, 12, the following rule shall be inserted, namely:-
- "13. Signing of charge e-forms by insolvency resolution professional or resolution professional or liquidator for companies under resolution or liquidation.-

The Form No.CHG-1, CHG-4, CHG-8 and CHG-9 shall be signed by Insolvency resolution professional or resolution professional or liquidator for companies under resolution or liquidation, as the case may be and filed with the Registrar.

(3) In the said rules, for Form No.CHG-1, the following Form shall be substituted namely: -



Form No. CHG-1

Form language

Application for registration of creation, modification of charge (other than those related to debentures) including particulars of modification of charge by Asset Reconstruction Company in terms of Securitization and Reconstruction of Financial

English Hindi

Assets and Enforcement of Securities Interest Act, 2002 (SARFAESI)

[Pursuant to sections 77,78 and 79 and pursuant to Section 384 read with 77,78 and 79 of the Companies Act, 2013 and Rule 3(1) and 13 of the Companies (Registration of Charges) Rules 2014]

Refer instruction kit for filing the form All fields marked in * are mandatory

All fields marked in Aure mandatory		
Entity's Details		
1 *Corporate Identity Number (CIN) or Foreign Company Registration Number (FCRN)		
2(a) *Name of the Company		
(b) *Address of the registered office or principal place of business in India of the compar	ny	
(c) *e-mail ID of the company		
3 (a) *This form is for registration of		
Creation of charge Modification of charge		
(b) *Charge ID of the charge to be modified or rectified		
4 *Whether the applicant is O Compa	any	Charge holder
Details of charge instrument		
5(a)* Date of the instrument creating or modifying the charge (DD/MM/YYYY)		
(b)* Nature, description and brief particulars of the instrument creating or modifying the charge		
(c)* Whether charge is created or modified outside India	O Yes	O No
6(a) Whether charge is modified in favour of asset reconstruction company (ARC) or assignee	O Yes	O No

(b) Whether charge holder is authorised to assign the charge as per the charge agreement			O Yes	O No	
7 Type of charge					
(a) *Description of the property charge	ged indicating whether is	it is a c	charge on		
☐ Immovable property or any interest	nmovable property or an	y interest therein	- Commercial		
☐ Immovable property or any interest therein - Others ☐ Movable property - Equipment and Machinery					ery
☐ Movable property – Inventory	I	□ м	ovable property - Invent	tory (incl. Receiva	ables)
☐ Movable property - Motor Vehicle (Hypothecation)		ovable property - Ship o	or any share in a si	hip
☐ Movable property - Others	[☐ In	tangible – Goodwill		
☐ Intangibles - Trademarks	[☐ In	tangible - Patent		
☐ Intangible - Licence	I	☐ In	tangible - Licence under	a Patent	
☐ Intangible - Copyright		☐ In	tangible - Copyright und	ler a Patent	
☐ Intangible - Designs ☐ Intangible - IPR					
☐ Intangible - Others	☐ Intangible - Others ☐ Solely of Property situated outside India				
☐ Uncalled share capital	[□ Са	alls made but not paid		
☐ Book debts	[☐ Ot	thers		
(b) If others, please specify					
Details of charge holder					
8(a)* Whether consortium finance is in	volved:			O Yes	O No
If Yes, enter Lead Banker's Nan	ne				
(b)* Whether joint charge involved				O Yes	O No
(c)* Number of charge holder(s)					
(d) Whether Charges rank pari passu				O Yes	O No
List of the Charge holder (s)			Do	ownload excel	Import
Rank Name of the Charge holder	Particulars of the prope charged	-	Details of their extent on the charge (in %)	Maximum amou INR)	nt secured (in

[भाग II—खण्ड 3(i)] भारत का राजपत्र : असाधारण 23

9 Particulars of the charge holder (in case charge is modified in favour of ARC or assignee, enter the particulars of ARC or assignee)

*Category (Nationalised bank/Scheduled bank/Private Sector Bank/Financial institution/ Non-banking financial company/Co-operative bank/Foreign bank/Individual/Others)			▼
If others, please specify			
*Name of the charge holder			
CIN (if applicable)			
*Name			
*Address Line 1			
Address Line 2			
*Country			
*Pin code/Zip Code			_
*Area/ Locality		[-	
*City			_
*District			
*State/UT			
*E-mail ID			
*Whether charge holder is having a valid Income Tax PAN	O Yes	O No	
Income Tax- Permanent Account Number (PAN)			
BSR Code / Branch Code			
Details of charge			
10(a) *Maximum Amount secured by the charge (In case the amount is in foreign currency, rupee equivalent to be stated) (in INR.). (In case of modification of charge, enter the amount secured by the charge after such m	odification)		
(b)* Maximum Amount secured by the charge in words			
(c) In case amount secured by the charge is in foreign currency, mention details			
11 Brief of the principal terms and conditions, extent and operation of charge			
(a) Date of Creating Security Interest by actual/constructive deposit of title deeds within bank/ housing finance company (DD/MM/YYYY)			
(b) Borrower's customer/account number			
(c) *Rate of interest			

(d) *Repayment term (in mo			
(e) *Terms of Repayment			
(f) Nature of facility			
(g) Date of Disbursement (I			
(h) Miscellaneous narrative	information		
(i) *Margin			
(j) *Extent and operation of	the charge		
(k) Others			
Asset Details			
12 In case of acquisition of proso acquired	operty, subjected to charge	e, furnish the details relat	ing to the existing charge on the property
(a) Date of instrument creat	ing or evidencing the char	ge (DD/MM/YYYY)	
(b) Description of the instru	ment creating or evidencing	ng the charge	
(c) Date of acquisition of th	e property (DD/MM/YYY	Y)	
(d) Charge ID			
(e) Amount of the charge (in	n INR)		
(f) Particulars of the proper	ty charged		
13(a) *Short particulars of the property)	property or asset(s) charge	ed (including complete a	ddress and location of the
(b) Plot Unit / Dwelling In (c) (i) Details of Plot Unit			O Plot O Dwelling Interest
Evaluated Price of Asset as on Security interest Creation date (in INR)	Nature of Property	PLOT ID Number	Survey No. /GAT No. etc.
Street Number & Name	Sector /Block Number	Locality	Landmark
Village/Town Name	Taluka	Pin code	District
State	Latitude	Longitude	Area of plot (Sq. feet, Sq. meter, Acre, Gunta, Cents, Hectares)
1	İ	1	

[भाग II—खण्ड 3(i)] भारत का राजपत्र : असाधारण 25

(ii)	Details	of D	welling	Interest
------	---------	------	---------	----------

Evaluated Price o as on Security int Creation date (in	erest	ature of Property	y PI	LOT ID Number	Survey No. /	'GAT No.*	
Dwelling Unit ID Number	F	oor No.		nilding Name & ociety Name	Street Name	/ No.	
Sector/Block Nur	mber I	ocality	Ι,	ındmark	Village/Tow	n Nama	
Sector/Block Null	nibei L	Canty	La	manark	Village/10w	wii Name	
Taluka	P	n Code	D	strict	State		
Latitude	L	ongitude	A	rea of dwelling (Sq.	feet, Sq. Meter)		
(iii) Bounded by							
By North	В	y South	B	East	By West		
1 Description of doc	ument by w	nich the compan	y / borrow	er / third party acqui	re title		
Number of title d Document Type (Sale deed/Lease		eposited by custo	-		Pin Code/Zip	City/Sub- District	State/UT
Number of title d Document Type (Sale deed/Lease	locuments d	eposited by custo	omer		Pin	~	State/UT
Number of title do	locuments d	eposited by custo	omer		Pin Code/Zip	~	State/UT
Number of title d Document Type (Sale deed/Lease eed/Award/Others) (Sale whether any of in the name of the name of the company of the compa	Documents de Document Number If the propert the companies applicable applica	Sub registrar y or interest then y bany in whose na	Taluka rein under	Country V reference is not regi	Pin Code/Zip code	~	State/UT No
Number of title de Document Type (Sale deed/Lease Peed/Award/Others) (Sale whether any of in the name of the name	Documents de Number If the propert the companion applicable of applicable of applicable of the companion applicable of applicable of the	Sub registrar y or interest then y bany in whose na	Taluka Taluka rein under ame prope	Country Country reference is not reginately or interest therein is	Pin Code/Zip code	District	
Number of title de Document Type (Sale deed/Lease eed/Award/Others) (a) *Whether any of in the name of (b) (i) CIN / LLPIN registered (if a (ii) PAN of the registered (if (iii) Name of end)	Documents de Number If the propert the companion applicable of applicable of applicable of the companion applicable of applicable of the	Sub registrar y or interest then y pany in whose name p	Taluka Taluka rein under ame prope	Country Country reference is not reginately or interest therein is	Pin Code/Zip code	District	
Number of title decorated Number of title decorated Number Type (Sale deed/Lease deed/Award/Others) (Sale deed/Lease deed/Lease deed/Award/Others) (Sale deed/Lease deed/Award/Others) (Sale deed/Lease deed/Award/Others) (Sale deed/Lease deed/Award/Others)	Documents de Number I the propert the compania policable) I Individual in applicable) Intity / individual in applicable)	Sub registrar y or interest then y pany in whose name p dual person in w	Taluka Taluka rein under ame proper	Country Country Country Country reference is not reginated interest therein is a series in the reginate of	Pin Code/Zip code	District	

Attachments					
(a) *Instrument	(s) of creation or modification of charge	Max 2 MB	Choose File	Remove	Download
in case of ac	s) evidencing creation or modification of chaquisition of property which is already subjected with the instrument evidencing sitions;	9	Choose File	Remove	Download
(c) Optional att	achment(s)- if any	Max 2 MB	Choose File	Remove	Download
Declaration					
the rules made the with. I also declare instrument(s) or d document(s) is/ are I further declar 1 the delay in filin cause and are or is 2 no prejudice wou 3 the company has modification of the 4 the company is company have co	reunder in respect of the subject matter of that all the information given herein above ocument(s) and nothing material has been available at the registered office or principle that: g the particulars of creation/modification, which is a nature to prejudice the position of the tall does caused to the charge holder(s) or any not created or modified any other charge(s) to present charge; carrying on the business as on the date of menced or are pending against the companyion proceedings pending before any court of not applied for striking off the name of the med by Therefore, the subject of the subject matter of the presentative (In case of a foreign company) Therefore, PAN of the manager or CEO or CFO or and the presentative of the manager or CEO or CFO or and the presentative of the manager or CEO or CFO or and the presentative of the manager or CEO or CFO or and the presentative of the manager or CEO or CFO or and the presentative of the manager or CEO or CFO or and the presentative of the manager or CEO or CFO or and the presentative of the manager or CEO or CFO or and the presentative of the manager or CEO or CFO or and the presentative of the manager or CEO or CFO or and the presentative of the manager or CEO or CFO or and the presentative of the manager or CEO or CFO or and the presentative of the manager or CEO or CFO or and the presentative of the manager or CEO or CFO or and the presentative of the presentation o	declare that all the requirer this form and matters incide is true, correct and compared suppressed. A copy of the pal place of business in India was accidental or due to inathe charge holder, sharehold other creditor(s) of the company whatsoever on the assets of filing this application and y; of law for which condonation company from the register of the compan	dental thereto have lete and as per the e attached charge a of the company. Indivertence or some ders or creditors of pany, if the delay of the company, sind no proceedings and no proceedings of Registrar of Company of Registrar of Company. It is not delay is being the company.	es Act, 2013 e been comp e attached ch instrument(s e other suffic f the compan is condoned nce the creat s to wind-up filed; mpanies	oblied harge s) or cient hy; ; ion / o the
■ * I/we confirm available with the from are concisely ■ I/we am/are a in India under the large to be digitally signature.	that the attached charge instrument(s) or charge holder and/or assignee and all the in and correctly stated. I/we am/are duly author multilateral/International financial institution UN Privileges and Immunities Act.	nformation and particulars orised to sign this form.	mentioned above a	are derived t	here
Charge holder					
			1		

PAN of the charge holder	
To be digitally signed by	DSC BOX
ARC or assignee	
PAN of the ARC or assignee	
Certificate by Practicing Professional	
I declare that I have been duly engaged for the purpose of certification of this form. It is he through the provisions of the Companies Act, 2013 and rules thereunder for the subject m incidental thereto and I have verified the above particulars (including attachment(s)) from maintained by the Company/applicant which is subject matter of this form and found them to and no information material to this form has been suppressed. I further certify that: i. The said records have been properly prepared, signed by the required officers of the per the relevant provisions of the Companies Act, 2013 and were found to be in the companies and the companies act.	atter of this form and matters the original/certified records to be true, correct and complete the Company and maintained as
ii. All the required attachments have been completely and legibly attached to this form.	
To be digitally signed by	DSC BOX
Chartered accountant (in whole-time practice) or	
Cost accountant (in whole-time practice) or	
Company secretary (in whole-time practice)	
Whether associate or fellow:	
Associate Fellow	
Membership number	
Certificate of practice number	
	Save
Note: Attention is drawn to provisions of Section 447, section 448 and 449 of the Compar for punishment for fraud, punishment for false statement/ certificate and punishment for	
For office use only:	
eForm Service request number (SRN)	
eForm filing date (DD/MM/YYYY)	
Digital signature of the authorising officer	

भारत का राजपत्र : असाधारण

[भाग II—खण्ड 3(i)]

This eForm is hereby registered

27

DSC BOX

*Address

Date of signing	g (DD/MM/YYYY)			
Or				
	as been taken on file maintained by the registrar of companies through ment of correctness given by the filing company.	h ele	etronic mo	ode and on the
4. In the said re	ules, for Form No. CHG-4, the following Form shall be substituted namely	/:-		
	Form No. CHG-4			Form language
क्रिक्टि सत्यमेव जयते	Particulars for satisfaction of charge thereof [Pursuant to section 82(1) of the Companies Act, 2013 and Rule 8(1) and Companies (Registration of charges) Rules 2014]	l 13 (of the	English Hindi
	on kit for filing the form ed in * are mandatory			
Entity's Detai	ls			
1 *Corporate I	dentity Number (CIN) or Foreign Company Registration Number (FCRN)			
2(a) *Name of	the Company			
(b) *Addres	s of the registered office or principal place of business in India of the comp	oany		
(c) *e-mail l	D of the company			
3 *Date of sati	sfaction of charge in full (DD/MM/YYYY)			
4(a) Whether t	he form is being filed			
(i) *Beyon	d 30 days but within 300 days from the date of satisfaction	0	Yes	O No
If yes,	give reasons for the delay and mention the duration of delay			
	and 300 days (if yes, an application will be required to be made to ral Government for extension of further time)	0	Yes	○ No
(b) *Whether	or the applicant is	0	Company	Charge holder
5(a) *Whether or assig	the charge is satisfied in favour of asset reconstruction company mee	0	Yes	O No
(b) *Charge	creation identification (ID) number			
	f the charge holder or ARC or assignee f the charge holder			▼
In case	of others, CIN (if applicable)			
*Name				

[भाग II—खण्ड 3(i)]	भारत का राजपत्र : असाधारण	29
*email id		
(b) Particulars of creation of original ch	arge and subsequent modifications	
(i) *Charge creation date (DD/MM/Y	YYY)	
(ii) *Charge last modified date (DD/N	MM/YYYY)	
(iii) *Final amount secured (In case the equivalent to be stated) (in INR)	ne amount is in foreign currency, rupee	
(iv) *Amount secured by the charge in	n words	
(v) *In case amount secured by the ch	narge is in foreign currency, mention details	
Attachments		
(a) Optional attachment(s) - if any	Max 2 MB	Choose File Remove Download
Declaration		
☐ I am authorised by the Board of Direct	tors of the Company vide resolution no.	Dated
to sign	n this is form and declare that all the requirements	s of Companies Act, 2013 and the
also declare that all the information given instrument(s) or document(s) and nothing I further declare that: 1 the delay in filing the particulars of sati are or is not of a nature to prejudice the position 2 no prejudice would be caused to the cha 3 the company has not created or mod satisfaction of the present charge, for which 4 the company is carrying on the business company have commenced or are pending 5 there is no litigation proceedings pending	esfaction, was accidental or due to inadvertence of osition of the charge holder, shareholders or crediturge holder(s) or any other creditor(s) of the complified any other charge(s) whatsoever on the ach the application for condonation of delay is being ess as on the date of filing this application and	or some other sufficient cause and tors of the company; any, if the delay is condoned; assets of the company, since the ng filed; d no proceedings to wind-up the of delay is being filed;
To be digitally signed by Director or manager or secretary or CEO of company), an Authorised representative (I	or CFO or IRP/RP/Liquidator (In case of an ndiar In case of a foreign company)	DSC BOX
Designation (Director/Manager/Company Secretory/C DIN of the director; PAN of the manager Authorised representative; or membership		entative)

*I/we confirm that the attached charge instrument(s) or document(s) is/are true copies available with the charge holder and/or assignee and all the information and particulars ment from are concisely and correctly stated. I/we am/are duly authorised to sign this form. I/we am/are a multilateral/International financial institution who has/have been exempted in India under the UN Privileges and Immunities Act.	tioned above are derived there
To be digitally signed by	DSC BOX
Charge Holder (financial institution or bank or debenture holder etc.)	
PAN	
*Email ID	
To be digitally signed by	DSC BOX
ARC or assignee	
PAN	
Email ID	
To be digitally signed by	DSC BOX
Designation	
PAN	
Email ID	
Certificate by Practicing Professional	
I declare that I have been duly engaged for the purpose of certification of this form. It is her through the provisions of the Companies Act, 2013 and rules thereunder for the subject m incidental thereto and I have verified the above particulars (including attachment(s)) from maintained by the Company/applicant which is subject matter of this form and found them to and no information material to this form has been suppressed. I further certify that:	atter of this form and matters the original/certified records
i The said records have been properly prepared, signed by the required officers of the Comparelevant provisions of the Companies Act, 2013 and were found to be in order;	any and maintained as per the
ii All the required attachments have been completely and legibly attached to this form.	
To be digitally signed by	DSC BOX
Chartered accountant (in whole-time practice) or	
Cost accountant (in whole-time practice) or	
Company secretary (in whole-time practice)	
Whether associate or fellow:	
Associate Fellow	

[भाग II—खण्ड	3(i)]	भारत का राजपत्र : असाधारण		31
Membership i	number			
Certificate of	practice number			
				Save
		Section 447, Section 448 and 4 r false statement/ certificate an		
For office use	only:			
eForm Service	e request number (SRN)			
eForm filing d	ate (DD/MM/YYYY)			
Digital signatu	are of the authorising officer			
This eForm is	hereby registered			DSC BOX
Date of signin	g (DD/MM/YYYY)			
basis of stater	ment of correctness given by	ained by the registrar of comparts the filing company. The following Form shall be substituted in the followin		etronic mode and on the Form language
нсина зга	[Pursuant to section 84(1) a	cessation of receiver or manage and pursuant to Section 384 of the es (Registration of charges) Rule	e Companies Act,	English Hindi
*	on kit for filing the form ked in * are mandatory			
Entity's Detai	ils			
1 *Corporate l (FCRN)	Identity Number (CIN) or For	reign Company Registration Nun	nber	
2(a) *Name of	f the Company			
(b) *Addres the com	_	f the principal place of business	in India of	
(c) *e-mail	ID of the company			
3(a) *This not	ice is being filed by			
O Perso	on appointing receiver or man	ager (Person appoint	ed as receiver or manager

(b) *Type of notice	e		O Appoi	intment Cessation
4 Particulars of receiv	ver or manager			
(a) *Income tax pe	ermanent account number	(PAN)		
(b) *Name				
(c) Address				
*Line 1				
Line 2				
*Country				▼
*Pin code/Zip Cod	le			
*Area/ Locality				▼
*City				
*District				
*State/ UT				
5 Date of appointmen6 Date of cessation (I7 *Whether the appo		Pursuant to	o an order of the court	Pursuant to any instrument
8 (a) *Number of ch			Γ	
(b) Pursuance to an Court reference	Date of Court order (DD/MM/YYYY)	Charge ID	Appointment relating to whole of the property of the company	Appointment relating to income arising from whole of the property of the company
			O Yes O No	O Yes O No
(c) Pursuance to an in		Change ID	A a industrial ation a to	A ciutus out unlatin a ta
Description of instrument	Date of instrument (DD/MM/YYYY)	Charge ID	Appointment relating to whole of the property of the company	Appointment relating to income arising from whole of the property of the company
			O Yes O No	O Yes O No
	. 63			. 64
•	property of the company	in case the appointm	nent relates to specified prope	erty of the company
Number of assets				

[भाग II—खण्ड 3(i)]	भारत का राजपत्र : असाधारण	33	3
111111111111111111111111111111111111111	11/1/14/19/14.9/19/1/1	J.	,

Sl. No.	Type of assets	Brief description of the part of asset
(i)	(ii)	(iii)
	▼	

		· ·					
		specified property of the company in case	the appo	intment relates to income ari	sing from speci	fied property	y of
the	e company						
]	Number of	assets					
ĺ	Sl. No.	Type of assets	Brief d	lescription of the part of as	set		
	(i)	(ii)	(iii)				
		V					
At	tachments	3					
	(a) Conv	of instrument appointing receiver/manager;					
				Max 2 MB	Choose File	Remove	Download
((b) Copy (of court order;		Max 2 MB	Choose File	Remove	Download
	(c) Optio	onal attachment(s) - if any		Max 2 MB	Choose File	Remove	Download
_	eclaration						
att	achments t	whatever stated above is true correct and of this form. I am duly authorised to sign the ly signed by		and nothing material has be	en suppressed i	icluding the	
Pe	rson appoi	nting receiver or manager			DSC BOX		
PA	AN						
To	be digital	ly signed by					
Re	eceiver or n	nanager			DSC BOX		
PA	AN						
					S	ave	ıbmit
		ion is drawn to provisions of Section 447 ent for fraud, punishment for false state		_		_	
Fo	or office us	e only:					_
еF	orm Servic	e request number (SRN)					
еF	orm filing	date (DD/MM/YYYY)					

This eForm is	hereby registered		
Digital signatu	are of the authorising office	r	DSC BOX
Date of signin	g (DD/MM/YYYY)		
6. In the said r	rules, for Form No. CHG-8,	the following Form shall be substituted namely:-	
	Form No. CHG-8		Form language
्र व व सत्यमेव जयते	particulars of registration of satisfa misstatement of any par	ction of charge OR for rectification of omission of ticular in respect of creation/ modification/ satisty of the Companies Act, 2013 and rule of charges) Rules 2014]	faction of charge
	ion kit for filing the form ked in * are mandatory		
Entity's Deta	ils		
1 *Corporate l	Identity Number (CIN) or F	Foreign Company Registration Number (FCRN)	
2(a) *Name of	f the Company		
(b) *Addres	ss of the registered office or	principal place of business in India of the company	7
(c) *e-mail	ID of the company		
3 *This form i	s for condonation of		
O Delay in r	registration of satisfaction o	f Charge	
O Rectificat	tion on account of Omission	n or mis-statement of any particular in respect of:	
	Creation of Charge	Modification of Charge Satisfaction of	f Charge
4 *The applica	ation is made by:	O Company O Any ot	her interested person
5 *Form no. o	f the relevant form	Form CHG-1 Form C	CHG-4 O Form CHG-9
*SRN of the	e form selected above		
Charge Detai	ls		
6 *Charge Ide	ntification Number (ID)		
	creation/modification/satisf M/YYYY)	action of charge entered in the relevant form	
(b)* Amoun	t of charge created / modifie	ed / satisfied:	
(c)* Name(s) of the charge holder(s)		

[भाग II—खण्ड 3(i)]	भारत का राजपत्र : असाधारण	35
(d)* Particulars of the property or asset(s) location of the property)	charged (including complete address and	
8 *Reasons for delay/ omission/ mis-statement and the relief required	ent in filing and details of omission /	
Attachments		
(a) *Instrument creating/modifying/satisf	Tying the charge; Max 2 MB	Choose File Remove Download
(b) Affidavit	Max 2 MB	Choose File Remove Download
(c) Confirmation from the charge holder	Max 2 MB	Choose File Remove Download
(d) Optional attachment(s) - if any	Max 2 MB	Choose File Remove Download
Declaration (if applicant is company) I, am authorised by to	he Board of Directors of the Company vide resolution to give this declaration and to sign and subm	
_		
do solemnly declare that I am the Secretory/CFO/CEO/IRP/RP/Liquidator/Aut	▼ (Director/Manaş thorised Representative)	<i>зен/Сотрану</i>
creation/modification/satisfaction, was accidenature to prejudice the position of the charge 2 no prejudice would be caused to the charge satisfaction of charge or omission or misstate 3 the company has not created or modified a modification of the present charge; 4 the company is carrying on the business company have commenced or are pending as 5 there is no litigation proceedings is pendicharge is being filed;	any other charge(s) whatsoever on the assets of the asset of the	cient cause and are or is not of a y; any, if the delay is condoned for the company, since the creation / no proceedings to wind-up the tion of delay for satisfaction of
Director or manager or secretary or CEO or or an authorised representative (In case of a	CFO or IRP/RP/Liquidator (In case of an Indian foreign company)	
	O/ CEO/IRP/RP/Liquidator/Authorised Represen	DSC BOX ntative)
DIN of the director; PAN of the manager or	CEO or CFO or IRP/RP/Liquidator	

or authorised representative; or membership number of company secretary

Declaration (if applicant is any person other than the company)

I confirm that the delay in filing the particulars of satisfaction or omission or misstatement of any particulars with respect to creation/modification/satisfaction, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors of the company and all the information and particulars mentioned above are concisely and correctly stated.

To be digitally	signed by	DSC BOX
Charge Holder	PAN	
To be digitally	signed by	DSC BOX
ARC or assign	ee PAN	
To be digitally	signed by	DSC BOX
Designation		
PAN		
		Save
	on is drawn to provisions of Section 447, section 448 and 449 of the Compant for fraud, punishment for false statement/ certificate and punishment for	
For office use	only:	
eForm Service	request number (SRN)	
eForm filing da	ate (DD/MM/YYYY)	
Digital signati	ure of the authorising officer	
This eForm is	hereby approved	DSC BOX
This eForm is	hereby rejected	DSC BOX
Date of signing	g (DD/MM/YYYY)	
7. In the said re	ales, for Form No. CHG-9, the following Form shall be substituted namely:-	
	Form No. CHG-9	Form language
	Application for registration of creation or modification of charge for	Fnglish Hindi

debentures or rectification of particulars filed in respect of creation or modification of charge for debentures

[Pursuant to sections 71(3), 77,78 & 79 and pursuant to Section 384 read with 71(3), 77, 78 and 79 of The Companies Act, 2013 and Rule 3 and 13 of The Companies (Registration of charges) Rules 2014]

		25
[भाग II—खण्ड 3(i)]	भारत का राजपत्र : असाधारण	3
1919 H—935 3(I)1	गारा का राजका जावारक	9

Refer instruction kit for filing the form All fields marked in * are mandatory					
Entity's Details					
1 *Corporate Identity Number (CIN) or Foreign Compar	ny Registration Number (FCRN)				
2(a) *Name of the Company					
(b) *Address of the registered office or principal place	of business in India of the company				
(c) *e-mail ID of the company					
3(a) *This form is for registration of					
Creation of charge M	odification of charge	Rectification of charge			
(b) *Rectification to be made in regard to					
☐ Type of debentures	☐ Number of trustees or debentur	es holders			
☐ Extent of charge	Particulars related to series of c	lebentures			
☐ Particulars related to present issue of series	☐ Amount secured by charge				
☐ Description / Particulars of property charged	☐ Principal terms and conditions,	extent and operation of charge			
☐ Particulars of commissions, allowances or discount	Particulars of modification				
(c) *Type of debentures					
O Debentures O Debenture Stock	O Bond	O Any other instrument			
(d) *SRN of the form for which rectification is being f	filed				
(e)* Charge ID of the charge to be modified or rectifie	ed				
(f)* SRN of form CHG-8					
4 *Whether the applicant is Co	ompany Charge holder or Tru	stee of debenture holders			
Details of charge instrument					
5(a) *Date of the instrument creating or modifying the cl	harge (DD/MM/YYYY)				
(b) *Nature, description and brief particulars of the installation the charge	strument creating or modifying				
(c) *Particulars of the present modification (please ensure that the correct particulars are entered as the same shall be displayed in the certificate of modification of charge)					
6(a) Whether charge is modified in favour of asset recon or assignee	struction company (ARC)	○ Yes ○ No			

(b) Whether charge holder of the charge as per the charge		ers is authorised to assig	n Yes No		
7 Type of charge					
(a) *Description of the prop	erty charged indicating wh	ether it is a charge on			
☐ Immovable property or any	y interest therein - Residen	tial	roperty or any interest therein - Commercial		
☐ Immovable property or any	y interest therein - Others	☐ Movable proj	perty - Equipment and Machinery		
☐ Movable property – Invent	tory	☐ Movable proj	perty - Inventory (incl. Receivables)		
☐ Movable property - Motor	Vehicle (Hypothecation)	☐ Movable proj	perty - Ship or any share in a ship		
☐ Movable property - Others	,	☐ Intangible – C	Goodwill		
☐ Intangibles - Trademarks		☐ Intangible - P	'atent		
☐ Intangible - Licence		☐ Intangible - L	icence under a Patent		
☐ Intangible - Copyright		☐ Intangible - C	Copyright under a Patent		
☐ Intangible - Designs		☐ Intangible - I	☐ Intangible - IPR		
☐ Intangible - Others		☐ Solely of Pro	☐ Solely of Property situated outside India		
☐ Uncalled share capital		Calls made bu	ut not paid		
☐ Book debts		Others			
(b) If others, please specify					
(c) *Short particulars of the property)	e property or asset(s) charge	ed (including complete a	address and location of the		
(d) Plot Unit / Dwelling In	nterest	(O Plot O Dwelling Interest		
(e) (i) Details of Plot Unit					
Evaluated Price of Asset as on Security interest Creation date (in INR)	Nature of Property	PLOT ID Number	Survey No. /GAT No. etc.		
Street Number & Name	Sector /Block Number	Locality	Landmark		
Village/Town Name	Taluka	Pin code	District		
State	Latitude	Longitude	Area of plot (Sq. feet, Sq. meter, Acre, Gunta, Cents, Hectares)		

Evaluated Price of Asset as on Security interest Creation date (in INR)	Nature of Property	PLOT ID Number	Survey No. /GAT No.	
Dwelling Unit ID Number	Floor No.	Building Name & Society Name	Street Name / No.	
Sector/Block Number	Locality	Landmark	Village/Town Name	
Taluka	Pin Code	District	State	
Latitude	Longitude	Area of dwelling (Sq. 1	feet, Sq. Meter)	
(iii) Bounded by By North	By South	By East	By West	
Grampanchayat are to Details of charge holder 8 Number of trustee(s) of	be specified and also the and debenture holders or chartened by holder or the trustee of	rea of the immovable property arge holder(s) debenture holders (in case of	nouse no, Municipal Office/Municas well as boundaries) Charge is modified in favour of	ARC or
,		Sector Bank/Financial instit e bank/Foreign bank/Individ		▼
If others, please spec	ify			
*Name of the charge	holder			
CIN (if applicable)				
*Name				
*Address Line 1				
Address Line 2				
*Country				▼
*Pin code/Zip Code				
*Area/ Locality				▼
*City				
*District				
*State/ UT				

*E-mail ID		
*Whether charge holder or trustee of debenture holder is having a valid Income Tax PAN	O Yes	O No
Income Tax- Permanent Account Number (PAN)		
BSR Code / Branch Code		
Details of charge		
10(a) *Whether the charge is for	ssue in a series of	debentures
(b) *Whether the series of debentures are registered with the Registrar of Companies (RoC)	O Yes	O No
(c)(i) If yes, the total amount secured by the whole series (in INR)		
(c)(ii) Date of registration of series (DD/MM/YYYY)		
(d) *Date of present issue of series (DD/MM/YYYY)		
(e) *Maximum amount of present issue of series (amount secured by the charge) (in Rs.) (In case of modification of charge, enter the amount secured by the charge after such modification)		
(f) *Maximum amount secured by the charge in words		
11 Whether resolution authorising the issue of series has been filed in MGT-14	O Yes	O No
(a) SRN of MGT-14		
(b)*Date of resolution authorising the issue of the series (DD/MM/YYYY)		
12 Brief of the principal terms and conditions, (Including rate of interest, date of redemption reserve, if applicable) extent and operation of charge	on, and creation of	of debenture
(a) Date of Creating Security Interest by actual/ constructive deposit of title deeds within bank/ housing finance company (DD/MM/YYYY)		
(b) Borrower's customer/account number		
(c) *Rate of interest		
(d) *Repayment term (in months)		
(e) *Terms of Repayment		
(f) Nature of facility		
(g) Date of Disbursement (DD/MM/YYYY)		
(h) Miscellaneous narrative information		
(i) *Margin		
(j) *Extent and operation of the charge		

(k) Others							
or conditionally,	nade either direct of their subscrib or procuring or		y the compa subscribe, v re subscripti	ny to any pers whether absolu ons, whether a	on(s) Litely		
Asset Details							
14 Description of doc	ument by which	h the company / b	orrower / thi	rd party acqui	re title		
Number of title d	locuments depo	osited by customer	r				
Document Type (Sale deed/Lease deed/Award/Others)	Document Number	Sub registrar	Taluka	Country	Pin Code/Zi	p City/Su District	
(a) *Instrument(s)(b) Copy of the resseries(c) Optional attach	solution authori			Max 2 MB Max 2 MB Max 2 MB		Choose File Choose File Choose File	Remove Downle
Declaration ☐ I am authorised by							dated
rules made thereunder also declare that all instrument(s) or docudocument(s) is/ are av I further declare the state of the delay in filing the cause and are or is not 2 no prejudice would 3 the company has no modification of the pred the company is carry company have commends there is no litigation	r in respect of the information inment(s) and no railable at the remat: the particulars of the caused to the caused to the the	n given herein all othing material has egistered office or a creation/modification prejudice the position e charge holder(s) diffied any other claimess as on the data anding against the content of the	of this form bove is true as been sup principal pl ation, was action of the co- or any other harge(s) what te of filing the company;	and matters in a correct and pressed. A correct acceptance of business accidental or durange holder, so acceptance on the acceptance of th	cidental theret complete and py of the attac s in India of th e to inadverten shareholders on the company, e assets of the c	to have been call as per the ached charge in the company. The company of the creditors of the delay is company, since dings to wind the company of the comp	complied with. I attached charge instrument(s) or ther sufficient the company; is condoned; the creation /up the

6 the company has not applied for striking off the name of the company from the register of Registrar of Companies

भारत का राजपत्र : असाधारण

[भाग II—खण्ड 3(i)]

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To be digitally signed by	
Director or manager or secretary or CEO or CFO or IRP/RP/Liquidator (In case of an Indian company) or an authorised representative (In case of a foreign company)	DSC BOX
Designation (Director/Manager/Company Secretory/CFO/ CEO/Authorised Representative/IRP/RP/Liquid	dator)
DIN of the director; PAN of the manager or CEO or CFO or authorised representative or IRP/RP/Liquidator; or membership number of company secretary	
Declaration □ *I/we confirm that the attached charge instrument(s) or document(s) is/are true copies available with the charge holder and/or assignee and all the information and particulars mention are concisely and correctly stated. I/we am/are duly authorised to sign this form. □ I/we am/are a multilateral/International financial institution who has/have been exempte in India under the UN Privileges and Immunities Act. To be digitally signed by *Charached a part Trustee of debutters helders.	tioned above are derived there
*Charge holder or Trustee of debenture holders	DSC BOX
PAN of the charge holder	
To be digitally signed by	DSC BOX
ARC or assignee	
PAN of the ARC or assignee	
To be digitally signed by	DSC BOX
Designation	
PAN	
Certificate by Practicing Professional	
I declare that I have been duly engaged for the purpose of certification of this form. It is he through the provisions of the Companies Act, 2013 and rules thereunder for the subject m incidental thereto and I have verified the above particulars (including attachment(s)) from maintained by the Company/applicant which is subject matter of this form and found them to and no information material to this form has been suppressed. I further certify that: iii. The said records have been properly prepared, signed by the required officers of the per the relevant provisions of the Companies Act, 2013 and were found to be in the companies and the companies Act, 2013 and were found to be in the companies and the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and were found to be in the companies Act, 2013 and 2015	atter of this form and matters a the original/certified records be true, correct and complete e Company and maintained as
iv. All the required attachments have been completely and legibly attached to this form. To be digitally signed by	DSC BOX
Chartered accountant (in whole-time practice) or	
Cost accountant (in whole-time practice) or	
Company secretary (in whole-time practice)	
Whether associate or fellow:	
Associate Fellow	

	भारत का राजपत्र : असाधारण	43
Membership number		
Certificate of practice number		
		Save
-	isions of Section 447, section 448 and 449 of the Comp ament for false statement/ certificate and punishment f	
For office use only:		
1 or office use only.		
eForm Service request number (SR	N)	
eForm Service request number (SR	7)	

[F.No. 01/10/2013 CL-V] MANOJ PANDEY, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 248(E), dated the 31st March, 2014 and subsequently amended *vide* the following notifications, namely:-

Date of signing (DD/MM/YYYY)

Serial Number	Notification Number	Notification Date
1.	G.S.R 440(E)	29 th May, 2015;
2.	G.S.R. 339 (E)	7 th April, 2017;
3.	G.S.R. 614 (E)	5 th July, 2018;
4.	G.S.R. 1218 (E)	18 th December, 2018;
5.	G.S.R. 342 (E)	30 th April, 2019 and
6.	G.S.R. 320 (E)	27 th April, 2022